

National Company Law Tribunal

Allahabad Bench

CP NO. (IB) 53/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.08.2017

NAME OF THE COMPANY: Bitumen Corporation Pvt Ltd V/s Langotai Enterprises Pvt Ltd  
SECTION OF THE COMPANIES ACT: U/S 9 of I & B Code of 2016

Sl. NO.	Name	Designation	Representation	Signature
1.	Siddharth Singhal	Advocate	Applicant	S. Singhal
2.	SHUBHAM AGARWAL	Advocate	Corporate Debtor	Shubham Agarwal

CP No.(IB)53/ALD/2017

Advocate Sh. Siddharth Singhal for Operational Creditor. Sh. Shubham Agarwal, Advocate for the Corporate Debtor. Today, both the parties file a joint affidavit stating that the matter is settled out of Court. Hence, an appropriate order in terms of the settlement arrived at, to be passed. Thus, the operational creditor is now not pressing for the present (I & B) petition to initiate CIRP against the respondents' corporate debtor company.

In the light of the above given circumstances, the present petition is disposed off in terms of payment received and further promised to be made under the terms of settlement.

Notwithstanding the above, it is also made clear that present disposal of this petition would not operate as resjudicata among the parties and either party is at liberty to agitate their issue/right before an appropriate forum/court of law seek relief in accordance with law.

Dated:24.08.2017

Sd  
Sri H.P. Chaturvedi, Member (Judicial)

Typed by:  
Kavya Prakash